

ANF – 2A

Application form for issuance/ Updation of Importer Exporter Code (IEC)

Please Note: The process of application for IEC is completely electronic and paperless. Applicant(s) may please navigate to the DGFT Website (<https://dgft.gov.in>)

☐ Apply for IEC or Update IEC links to apply for a new IEC or update an existing IEC. The given ANF-2A is provided here for reference purposes. No paper copies or scanned copies of this ANF form are to be submitted to any Office(s) of DGFT.

Applicant Details

i. Name of the Concern/ Firm									
ii. Address: (Registered Office Address is required in case of Companies/Head Office Address is required for all other categories)	Address Line 1:								
	Address Line 2:								
	State:	District:							
	City:	PIN Code: <table border="1" style="display: inline-table; vertical-align: middle;"><tr><td></td><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>							
iii. Mobile No.									
Landline No.									
iv. Email ID									
v. Nature of concern / Firm (Please tick relevant category):	☐ Proprietorship								
	☐ Partnership								
	☐ Limited Liability Partnership								
	☐ Private Limited								
	☐ Public Limited								
	☐ Govt. Undertaking								
	☐ One Person Company								
	☐ Registered Society								
	☐ Trust								
	☐ HUF								
	☐ Foreign Limited Liability Partnership								
	☐ Foreign Company Registered (in India)								
☐ Others									
vi. Permanent Account Number (PAN) of Concern/ Firm									
vii. Name as per PAN Database									
viii. Date of Birth / Incorporation Date									
ix. CIN / LLPIN									
x. GSTIN Number (Mandatory)									
☐ I don't have GSTIN Number.									

Turn Over Details for the preceding three financial years:

Financial Year	Annual Domestic Turnover (Rs. Lakhs)	Annual Export Turnover (Rs. Lakhs)
xi. (a) Category of Exporter: (Please tick the relevant category)	☐ Merchant Exporter	
	☐ Manufacturer Exporter	
	☐ Merchant Cum Manufacturer Exporter	
	☐ Service Provider	
	☐ Other	

(b)Others (please specify):		
Whether the firm is located in Special Economic Zone (SEZ)?	Yes ☐	No ☐
Whether the firm is located in Export Oriented Unit (EOU) Scheme, Electronic Hardware	Yes ☐	No ☐

Technology Park (EHTP) Scheme, Software Technology Park (STP) Scheme or Bio- Technology Park (BTP) scheme)?		
---	--	--

Branch Details

i. Enter number of Branches/Divisions/Units/Factories located in India:		
ii. Address of Branches, Divisions, Units, Factories located in India:	GSTIN Number:	
	Address Line 1:	
	Address Line 2:	
	State:	District:
	City:	PIN Code:
iii. Whether the branch is located in Special Economic Zone (SEZ)?	Yes ☐	No ☐
iv. Whether the branch is located in Export Oriented Unit (EOU) Scheme, Electronic Hardware Technology Park (EHTP) Scheme, Software Technology Park (STP) Scheme or Bio- Technology Park (BTP) scheme)?	Yes ☐	No ☐
v. Is Active Branch?		

Details of Proprietor/Partner/Director/Karta/Managing Trustee(s):

i. Name as per PAN database		
ii. Date of birth as per PAN		
iii. Title	Shri ☐	Smt ☐
iv. Name		
v. Father Name		
vi. PAN		
vii. Director Identity Number (DIN) (in case of Company)		
viii. ☐ Is the Director a Foreign National?	Passport Number: _____	
ix. Residential Address	Address Line 1:	
	Address Line 2:	
	State:	District:
	City:	PIN Code:
x. Mobile Number		

Bank Account(s) Details of the Applicant Entity: (Please provide all bank account details associated with the PAN)

1.	Accountholder Name (to be the same as the name of Firm):
2.	Account Number:
3.	Name of the Bank:
4.	Branch Name:
5.	IFSC Code:
6.	Is Primary? []

☐

I have added all the Bank Accounts linked to the PAN.

Other Details (Preferred sectors of operations)

Import	Goods
	o Fish or Marine Products
	o Agricultural or Allied Products
	o Food Products
	o Mineral and Petrochemical Products
	o Chemicals or Allied Products
	o Pharmaceutical Products
	o Plastic and Allied Products
	o Leather Products
	o Wood and articles
	o Paper and paperboard & articles
	o Textile & Apparel Products
	o Handicrafts
	o Stone, ceramic, glassware, etc.
	o Metal & articles of metal
	o Gems and Jewelry Products
	o Mechanical and electrical Equipment
	o Electronic Products
	o Engineering Products
	o Automobiles, Aircrafts and other transport equipment
	o Sports Goods
	o Medical or surgical instruments
	o Arms & ammunition
	o Miscellaneous Products
	o General Trading
	o Others (Please specify)
	Services
	o Information Technology (IT & ITES) Services
	o Accounting/Auditing and Bookkeeping Services
	o Advertising Services
	o Construction and related Engineering services
	o Consultancy Services
	o Distribution Services
	o Education Services
	o Entertainment services including Audio-visual services

	- o Environmental Services - o Financial and related services - o Healthcare services including services by nurses, physiotherapists and paramedical personnel
	- o Leasing or rental services without operator - o Legal Services - o Licensing services for the right to use intellectual property and similar products - o Maintenance, Repair and Installation Services - o Marketing Research and Public Opinion Polling
	- o Services/Management services - o Printing and Publishing services - o Real estate services - o Research and Development (R&D) services - o Retail trade services - o Scientific and other technical services - o Tele communication Services - o Tourism and Hospitality Services - o Transport and Logistics Service - o Wholesale trade services - o Other Services
Export	- o Goods - o Fish or Marine Products - o Agricultural or Allied Products - o Food Products - o Mineral and Petrochemical Products - o Chemicals or Allied Products - o Pharmaceutical Products - o Plastic and Allied Products - o Leather Products - o Wood and articles - o Paper and paperboard & articles - o Textile & Apparel Products - o Handicrafts - o Stone, ceramic, glassware, etc. - o Metal & articles of metal - o Gems and Jewelry Products - o Mechanical and electrical Equipment - o Electronic Products - o Engineering Products - o Automobiles, Aircrafts and other transport equipment - o Sports Goods - o Medical or surgical instruments - o Arms & ammunition - o Miscellaneous Products - o General Trading

	○ Others (Please specify)
	Services
	○ Information Technology (IT & ITES) Services ○ Accounting/Auditing and Bookkeeping Services ○ Advertising Services
	○ Construction and related Engineering services ○ Consultancy Services ○ Distribution Services ○ Education Services ○ Entertainment services including Audio-visual services ○ Environmental Services ○ Financial and related services ○ Healthcare services including services by nurses, physiotherapists and paramedical personnel ○ Leasing or rental services without operator ○ Legal Services ○ Licensing services for the right to use intellectual property and similar products ○ Maintenance, Repair and Installation Services ○ Marketing Research and Public Opinion Polling Services/Management services ○ Printing and Publishing services ○ Real estate services ○ Research and Development (R&D) services ○ Retail trade services ○ Scientific and other technical services ○ Tele communication Services ○ Tourism and Hospitality Services ○ Transport and Logistics Service ○ Wholesale trade services ○ Other Services
Others (Please Specify)	

1. I/We hereby certify that:

A. the entity for whom the application has been made does not have any penalty(s) due under any of the following Acts (as amended from time to time):

- (i) The Customs Act, 1962,
- (ii) The Central Excise Act 1944,
- (iii) Foreign Trade (Development & Regulation) Act 1992, and
- (iv) The Foreign Exchange Management Act, 1999.
- (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
- (vi) Central Goods and Services Tax Act, 2017
- (vii) State Goods and Services Tax Act, 2017 (SGST Act)
- (viii) Integrated Goods and Service Tax Act, 2017 (IGST Act)
- (ix) Union Territory Goods and Services Tax Act, 2017 (UTGST Act)

B. (Where the application is for a new IEC) None of the Directors / Partners / Proprietor / Karta / Trustees of the Company / Firm / Entity, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT.

C. Neither the Registered Office of the company / Head Office of the firm / nor any of its

Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy.

D. we have not obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority

2. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification and the Export & Import Policy.

3. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

4. I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld there from.

5. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 11.06 of the Foreign Trade Policy.

6. I hereby certify that I have added all the bank accounts linked under the PAN.

[☒] Tick the box as acceptance of declaration/undertaking and fill in the details below:

Date:

Place:

DETAILED GUIDELINES FOR ISSUANCE / UPDATION OF IMPORTER EXPORTER CODE (IEC)
--

I. Who needs to apply: All who intend to import/export, are required to have an IEC. However certain categories of Importer/ Exporter are exempted from those obtaining IEC. The list of such categories of such categories is at paragraph 2.07 of Handbook of Procedure.
--

Please refer to Para 2.07 of the Handbook of Procedures to see the exempted Categories.
--

II. Application Process

Please refer to the DGFT Website □ Learn for Help and Frequently Asked Questions (FAQs) on IEC application and modification.

ANF2(A)(I)
FORMAT OF BANK CERTIFICATE FOR ISSUANCE OF IEC
(To be issued on the official letter head of the Bank)
Ref No.
To,
.....
(Name & Address of the Issuing Authority)
Sir/Madam,
..... (Name of the bank/branch) certify that M/s (Name and Address of the account holder) is/are maintaining a Savings Bank Account/ Current Account (tick whichever is applicable) No. with us since
Note: The photograph affixed and attested is of the account holder
Affix Passport Size Photograph of the applicant
Photograph of the business premises GEO Tagging of business premises
(Signature of the Issuing Authority) (Not Below the Rank of Manager) Name Designation IFSC Code of the Issuing Bank..... 
Date:
Place:

FORMAT OF ELECTRONIC IMPORTER-EXPORTER CODE (e-IEC)	
GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY OFFICE OF DIRECTOR GENERAL OF FOREIGN TRADE	
..... (Full Address)	
CERTIFICATE OF ELECTRONIC IMPORTER-EXPORTER CODE (e-IEC)	
<i>[This is a computer-generated certificate. The authenticity of this certificate may be verified by clicking on the link "View your IEC" on the DGFT's website (http://dgft.gov.in) and filling in the e-IEC number and minimum three letters of the name of the e-IEC holder.]</i>	
1. Name	
2. Address	
3. Name and Designation of the signatory applicant whose photograph has been uploaded	
4. Address of The Branch/Div./Unit, if any:	
5. IEC Number:	
6. Date of Issue:	
7. PAN	
Place:	
Date:	